



# **The Repealing and Amending Act, 2025**

(ACT NO. 37 OF 2025)

[As on the 1st January, 2026]

#### LIST OF ABBREVIATIONS USED

G.S.R.	.	.	.	.	<i>for</i>	General Statutory Rules.
S.O.	.	.	.	.	„	Statutory Order.
Notifn.	.	.	.	.	„	Notification.

THE REPEALING AND AMENDING ACT, 2025

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ARRANGEMENT OF SECTIONS

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SECTIONS

1. Short title.
2. Repeal of certain enactments.
3. Amendment of certain enactments.
4. Savings.

THE FIRST SCHEDULE

THE SECOND SCHEDULE

THE REPEALING AND AMENDING ACT, 2025

ACT NO. 37 OF 2025

[20th December, 2025.]

An Act to repeal certain enactments and to amend certain other enactments.

BE it enacted by Parliament in the Seventy-sixth Year of the Republic of India as follows:—

**1. Short title.**—This Act may be called the Repealing and Amending Act, 2025.

**2. Repeal of certain enactments.**—The enactments specified in the First Schedule are hereby repealed.

**3. Amendment of certain enactments.**—The enactments specified in the Second Schedule are hereby amended to the extent and in the manner mentioned in the fourth column thereof.

**4. Savings.**—The repeal by this Act of any enactment shall not affect any other enactment in which the repealed enactment has been applied, incorporated or referred to;

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognised or derived by, in or from any enactment hereby repealed;

nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other thing not now existing or in force.

## THE FIRST SCHEDULE

(See section 2)

### REPEALS

Year	Act No.	Short Title
1	2	3
1886	XI	The Indian Tramways Act, 1886.
1976	31	The Levy Sugar Price Equalisation Fund Act, 1976.
1978	41	The Britannia Engineering Company Limited (Mokameh Unit) and the Arthur Butler and Company (Muzaffarpore) Limited (Acquisition and Transfer of Undertakings) Act, 1978.
1982	36	The Chaparmukh-Silghat Railway Line and the Katakhal-Lalabazar Railway Line (Nationalisation) Act, 1982.
1984	55	The Hooghly Docking and Engineering Company Limited (Acquisition and Transfer of Undertakings) Act, 1984.
1988	44	The Bharat Petroleum Corporation Limited (Determination of Conditions of Service of Employees) Act, 1988.
2016	3	The Arbitration and Conciliation (Amendment) Act, 2015.
2017	1	The Payment of Wages (Amendment) Act, 2017.
2017	3	The Enemy Property (Amendment and Validation) Act, 2017.
2017	6	The Maternity Benefit (Amendment) Act, 2017.
2017	11	The Employee's Compensation (Amendment) Act, 2017.
2017	30	The Banking Regulation (Amendment) Act, 2017.
2018	7	The National Bank for Agriculture and Rural Development (Amendment) Act, 2018.
2018	10	The High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Act, 2018.
2018	12	The Payment of Gratuity (Amendment) Act, 2018.
2018	18	The Specific Relief (Amendment) Act, 2018.
2018	19	The State Banks (Repeal and Amendment) Act, 2018.
2018	20	The Negotiable Instruments (Amendment) Act, 2018.
2018	28	The Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts (Amendment) Act, 2018.
2019	15	The Central Universities (Amendment) Act, 2019.
2019	19	The Protection of Human Rights (Amendment) Act, 2019.

1	2	3
2019	27	The Airports Economic Regulatory Authority of India (Amendment) Act, 2019.
2019	32	The Motor Vehicles (Amendment) Act, 2019.
2019	38	The National Institute of Design (Amendment) Act, 2019.
2019	41	The Chit Funds (Amendment) Act, 2019.
2019	43	The Special Protection Group (Amendment) Act, 2019.
2019	48	The Arms (Amendment) Act, 2019.
2020	1	The Insolvency and Bankruptcy Code (Amendment) Act, 2020.
2020	4	The Constitution (Scheduled Tribes) Order (Amendment) Act, 2020.
2020	13	The Aircraft (Amendment) Act, 2020.
2020	17	The Insolvency and Bankruptcy Code (Second Amendment) Act, 2020.
2020	18	The Salaries and Allowances of Ministers (Amendment) Act, 2020.
2020	24	The Homoeopathy Central Council (Amendment) Act, 2020.
2020	25	The Indian Medicine Central Council (Amendment) Act, 2020.
2020	39	The Banking Regulation (Amendment) Act, 2020.
2021	3	The Arbitration and Conciliation (Amendment) Act, 2021.
2021	6	The Insurance (Amendment) Act, 2021.
2021	8	The Medical Termination of Pregnancy (Amendment) Act, 2021.
2021	15	The Government of National Capital Territory of Delhi (Amendment) Act, 2021.
2021	21	The Factoring Regulation (Amendment) Act, 2021.
2021	22	The Coconut Development Board (Amendment) Act, 2021.
2021	26	The Insolvency and Bankruptcy Code (Amendment) Act, 2021.
2021	27	The Central Universities (Amendment) Act, 2021.
2021	28	The Airports Economic Regulatory Authority of India (Amendment) Act, 2021.
2021	30	The Deposit Insurance and Credit Guarantee Corporation (Amendment) Act, 2021.
2021	32	The Constitution (Scheduled Tribes) Order (Amendment) Act, 2021.
2021	37	The General Insurance Business (Nationalisation) Amendment Act, 2021.
2021	38	The National Commission for Indian System of Medicine (Amendment) Act, 2021.

1	2	3
2021	39	The National Commission for Homoeopathy (Amendment) Act, 2021.
2021	43	The National Institute of Pharmaceutical Education and Research (Amendment) Act, 2021.
2021	44	The High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Act, 2021.
2021	49	The Election Laws (Amendment) Act, 2021.
2022	8	The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Act, 2022.
2022	9	The Constitution (Scheduled Tribes) Order (Amendment) Act, 2022.
2022	10	The Delhi Municipal Corporation (Amendment) Act, 2022.
2022	14	The Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Amendment Act, 2022.
2022	19	The Energy Conservation (Amendment) Act, 2022.
2022	20	The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Second Amendment) Act, 2022.
2022	23	The New Delhi International Arbitration Centre (Amendment) Act, 2022.
2023	1	The Constitution (Scheduled Tribes) Order (Second Amendment) Act, 2022.
2023	2	The Constitution (Scheduled Tribes) Order (Fourth Amendment) Act, 2022.
2023	9	The Competition (Amendment) Act, 2023.
2023	11	The Multi-State Co-operative Societies (Amendment) Act, 2023.
2023	12	The Cinematograph (Amendment) Act, 2023.
2023	13	The Constitution (Scheduled Tribes) Order (Amendment) Act, 2023.
2023	14	The Constitution (Scheduled Tribes) Order (Second Amendment) Act, 2023.
2023	16	The Mines and Minerals (Development and Regulation) Amendment Act, 2023.
2023	17	The Offshore Areas Mineral (Development and Regulation) Amendment Act, 2023.
2023	19	The Government of National Capital Territory of Delhi (Amendment) Act, 2023.
2023	27	The Coastal Aquaculture Authority (Amendment) Act, 2023.
2023	36	The Central Universities (Amendment) Act, 2023.

THE SECOND SCHEDULE

(See section 3)

AMENDMENTS

Year	Act No.	Short Title	Amendments
1	2	3	4
1897	10	The General Clauses Act, 1897.	In section 27, for the words “registered post”, the words “speed post with registration” shall be substituted.
1908	5	The Code of Civil Procedure, 1908.	<p>(i) In section 148A, in sub-section (2), for the words “registered post, acknowledgement due”, the words “speed post with registration and proof of delivery” shall be substituted;</p> <p>(ii) In the First Schedule,—</p> <p>(a) in Order V, in rule 9,—</p> <p>(I) in sub-rule (3), for the words “registered post acknowledgement due, addressed to the defendant or his agent empowered to accept the service or by speed post”, the words “speed post with registration and proof of delivery addressed to the defendant or his agent empowered to accept the service” shall be substituted;</p> <p>(II) in sub-rule (4), the brackets and words “(except by registered post acknowledgement due)” shall be omitted;</p> <p>(III) in sub-rule (5), in the proviso, for the words “registered post acknowledgement due, the declaration referred to in this sub-rule shall be made notwithstanding the fact that the acknowledgement”, the words “speed post with registration and proof of delivery, the declaration referred to in this sub-rule shall be made notwithstanding the fact that the proof of delivery” shall be substituted;</p> <p>(b) in Order XXI, in rule 1, in sub-rule (2), for the words “registered post, acknowledgement due”, the words “speed post with registration and proof of delivery” shall be substituted; and</p> <p>(c) in Order XXXIX, in rule 3, in the proviso, in clause (a), for the words “registered post”, the words “speed post with registration” shall be substituted.</p>

1	2	3	4
1925	39	The Indian Succession Act, 1925	<p>(i) In section 3, in sub-section (1), the figure “, 213” shall be omitted;</p> <p>(ii) section 213 shall be omitted;</p> <p>(iii) in section 370,</p> <p>(a) in sub-section (1), for the words and figures “or section 213 to be established by letters of administration or probate”, the words “to be established by letters of administration” shall be substituted;</p> <p>(b) in sub-section (2), clause (b) shall be omitted.</p>
2005	53	The Disaster Management Act, 2025	In section 30, in sub-section (2), in clause (vi), for the word “prevention”, the word “preparation” shall be substituted.

## STATEMENT OF OBJECTS AND REASONS

This Bill is one of those periodical measures by which enactments, which have ceased to be in force or have become obsolete or the retention whereof as separate Acts is unnecessary are repealed and by which certain amendments and formal defects detected in enactments are amended and corrected.

2. The note on the Second Schedule explains the reasons for the amendments suggested in the Bill in respect whereof some detailed explanation is necessary.

3. Clause 4 of the Bill contains a precautionary provision which it is usual to include in the Bill of this kind.

NEW DELHI;

*The 12th December, 2025.*

ARJUN RAM MEGHWAL.